

SHRI C. K. CHANDRAPPA: What has happened about his objection?

MR. CHAIRMAN: It has already been rejected. He has not given notice for opposing the Bill; he just wanted to speak.

SHRI G. S. REDDY: No, I wanted to oppose the Bill.

MR. CHAIRMAN: What he has written is not that he is going to oppose on any particular point. He has not said that; he has simply said 'I want to speak'.

So, the question is:

"That leave be granted to introduce a Bill to provide for prohibition on conversion from one religion to another by the use of force or inducement by fraudulent means and for matters incidental thereto.

*The motion was adopted.*

SHRI O. P. TYAGI: I introduce the Bill.

# INDIAN PENAL CODE (AMENDMENT) BILL\*

(Amendment of section 304A)

SHRI HARI VISHNU KAMATH (Hoshangabad): I have the honour to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

*The motion was adopted.*

SHRI HARI VISHNU KAMATH: I introduce the Bill.

# INDIAN PENAL CODE (AMENDMENT) BILL\*

(Repeal of section 309).

SHRI HARI VISHNU KAMATH (Hoshangabad): I have the honour to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

*The motion was adopted.*

SHRI HARI VISHNU KAMATH : I introduce the Bill.

# DELHI SALES TAX (REPEAL) BILL\*

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I beg to move for leave to introduce a Bill to repeal the Delhi Sales Tax Act, 1975.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to repeal the Delhi Sales Tax Act, 1975."

*The motion was adopted.*

SHRI KANWAR LAL GUPTA: Sir, I introduce the Bill.

15.46 hrs.

# CONSTITUTION (AMENDMENT) BILL\*

(INSERTION OF NEW ARTICLE 23A, 23B AND 23C) By SHRI Y. P. SHASTRI:

EXTENSION OF TIME FOR ELICITING  
OPINION

श्री बभूला प्रसाद शास्त्री (रीवा) : सभापति महोदय, मैं ने एक संविधान संशोधन विधेयक लोक

\* Published in Gazette of India Extraordinary, Part II, Section 2, dated 22-12-78.  
† Introduced with the recommendation of the President.